

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 320/MP/2025

Subject : A Petition under section 79 of the Electricity Act, 2003 for seeking an appropriate mechanism for appropriate compensation to offset the financial impact of Change in Law events on account of the Supreme Court of India's Order dated 19.4.2021 passed in Writ Petition (Civil) No. 838 of 2019 titled *MK Ranjithsinh & Ors. v Union of India & Ors.* and Order dated 19.3.2024 passed in Writ Petition (Civil) No. 1312 of 2023 titled *ACME Solar Holdings Private Limited & Ors. v. Union of India & Ors.* whereby pursuant to the directions issued, the Petitioners have incurred additional expenditure, in terms of Article 12 of the Power Purchase Agreements executed between the Petitioners and Solar Energy Corporation of India Limited.

Petitioner : ACME Solar Holdings Limited & Ors. (ASHL)

Respondents : Solar Energy Corporation of India Limited (SECI) & Ors.

Date of Hearing : **18.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Mannat Waraich, Advocate, ACME
Ms. Ananya Goswami, Advocate, ACME
Ms. Aakanksha Bhola, Advocate, SECI
Shri Anand Shrivastava, Advocate, TPDDL
Shri Chetan Saxena, Advocate, TPDDL
Shri Kshitij Ujala, Advocate, TPDDL
Shri Shubham Arya, Advocate, HPPC
Ms. Pallavi Saigal, Advocate, HPPC
Ms. Kaavya Madaan, Advocate, HPPC

Record of Proceedings

During the hearing, the learned counsel for the Petitioners and Respondents made detailed submissions and concluded their respective arguments. In the course of arguments, learned counsel for the Petitioners also stated that the Petitioners are relinquishing their Change in Law claim for the installation of bird diverters on the existing 400 kV transmission lines as made in the Petition.

2. Considering the submissions made by the learned counsels for the parties, the Commission directed as under:



(a) The Respondents, HPPC and TPDDL, to file their responses to the Petitioners' affidavit dated 4.7.2026 within four days.

(b) The Petitioners to file their written submissions as well as an additional affidavit, within two weeks, indicating the status of the originally envisaged 400 kV transmission line of approx. 10.25 km length, including expenditure incurred in respect thereof prior to re-routing the said line, along with supporting documents. The Petitioners are to clarify whether their claim of Rs. 42.97 crore factors in any savings accrued from the original 10.25 km line. The Respondents are to file their written submissions, if any, within two weeks thereafter.

3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)